

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.1404**

**TO BE ANSWERED ON THE 3<sup>RD</sup> MAY, 2016/VAISAKHA 13, 1938 (SAKA)**

**ADMINISTRATIVE DIFFERENCES**

**1404. DR. A. SAMPATH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken any step to resolve the administrative differences between Delhi Police and Government of National Capital Territory of Delhi (GNCTD);**

**(b) if so, the details thereof;**

**(c) whether the same problems are being faced in case of the Union Territory of Puducherry as it shares the same status as that of the National Capital Territory of Delhi; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

**(a) to (b): The Delhi Police is in the administrative control of the Central Government through the Lieutenant Governor appointed by the President under Article 239(1). The role and functions of the Delhi Police and the Government of National Capital Territory of Delhi are clearly defined in the Statute. In case there is any difference of opinion which requires intervention by the Ministry of Home Affairs, the same is dealt with as per law.**

**(c): No problems between the Puducherry Police and the Govt. of Puducherry have been brought to the notice of the Ministry of Home Affairs.**

**(d): Does not arise**

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